

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.524/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th December 2017, 10.30 A.M

Name of the Company		Bank of Baroda -Versus- Pro Minerals Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. BISHWAJIT DUBEY, Adv.
2. SOUVIK MAZUMDAR, Adv.
3. ARIF ALI, Adv.
4. SAUMIK BATHAM, Adv.

Financial Creditor/
Applicant

Samik
Mazumdar.
07.12.2017.

1. Sr. Adv. Gishnu Saha
2. Adv. Anindban Ray
3. Adv. Ankur Singhi
4. Adv. Riti Basu
5. Adv. Subhadeep Basak

Corporate Debtor/
Respondent

Riti Basu.
Adv.
7/12/17

ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor has stated that corporate debtor has submitted a proposal for settlement to the Bank which is pending for consideration. As such there are possibility for settlement in the matter and prayed for time. Prayer is allowed.

In view of the submissions made by the Ld. Counsel of the Corporate Debtor the case is adjourned.

List on 20/12/2017 for admission. No further adjournment will be granted in the matter.

(Jinan K.R.)
Member (J)

(V.P.Singh)
Member (J)